

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No. 137/TT/2020**

Date: 3.3.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** - Approval for true up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 for Asset-1(i): LILO of 400 kV D/C Bina . Nagda at Shujalpur S/S along with 50 MVAR Line Reactor at Shujalpur and new SS at Shujalpur, Asset-1(ii): Switchable Scheme for Reactor at Nagda S/S, Asset-1(iii): Switchable Scheme for Reactor at Bina S/S, Asset-2: 400kV, 63 MVAR Bus Reactor at Shujalpur alongwith associated bay, Asset-3: 400/220 kV ICT I at Shujalpur along with associated bays, Asset-4: ICT II at Shujalpur along with associated bays

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.3.2020:-

- a) In response to the RoP dated 12.9.2019 in Petition No. 244/TT/2019, Auditor Certificate was submitted with details such as tariff income, non-tariff Income, tax liability, interest u/s 234 of IT Act, 1961 and effective tax rate. In respect of interest u/s 234 of IT Act, 1961, provide break-up of the interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, if any, certified by Auditor.
- b) Information w.r.t. true-up of 2014-19 period and determination of transmission tariff of 2019-24 period:

**2014-19 period**

- i. The add-cap as per the auditor's certificate and break-up of add-cap furnished is totalling to 1030.5 lakh whereas the add-cap claimed is 958.55 lakh. Clarify the reasons for variation and confirm whether any unclaimed add-cap is spilling over

to 2019-24 period.

- ii. Explain variation along with supporting documents as to why add-cap claimed for Asset-1(i) for 2014-19 period of 492.51 lakh is higher than the add-cap of 298.58 lakh approved which was on account of balance/retention payment and now includes amount pertaining to land compensation also.
- iii. Undertaking on affidavit that actual equity infused for the additional capitalisation during 2014-19 is not less than 30% for the given transmission asset(s).
- iv. Justification for the estimated completion cost of 11233.80 lakh considered for sub-station for computation of initial spares pursuant to APTEL judgment in Appeal No. 74/2017.
- v. Justification for adding back liquidated damages recovered for Asset-1(ii), Asset-1(iii), Asset-2 and Asset-5 to capital cost as add-cap in 2015-16.
- vi. Confirm that no previously undischarged liability is pending other than claimed in the instant petition.

#### **2019-24 period**

- vii) Reasons for add-cap projected at 201.15 lakh for 2019-20 for work executed within cut-off date.

#### **Forms**

- viii) Form-5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System)
- ix) Flow of liabilities statement as per enclosed **Annexure-I(A)**.
- x) Form-13 (Break up of Initial Spares)

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/  
(Kamal Kishor)  
Assistant Chief (Legal)

Annexure - I (A)

Liability Flow Statement

Name of Petitioner

Project Name																										
Asset No.	Party	Particulars*	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2014	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability as on 31.3.2019		
						2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)			
Asset - 1	Party - A																									
Asset - 1	Party - B																									

\* TL/SS/Communication Systems etc.

\*Works deferred for execution, contract amendment - please specify

**Additional Capitalisation - 2014-19**

Asset No.	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset

Asset No.	Party	Particulars*	Year of Actual Capitalisation	Original Liability as on COD	Outstanding Liability as on 31.3.2019	Discharge						Reversal						Additional Liability Recognized *						Outstanding Liability projected as on 31.3.2024		
						2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)			
Asset - 1	Party - A																									
Asset - 1	Party - B																									

\* TL/SS/Communication Systems etc.

\*Works deferred for execution, contract amendment - please specify

**Additional Capitalisation - 2019-24**

Asset No.	2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)
Asset - 1	-	-	-	-	-	-

This table is for computation that should match with Add Cap as per Petition for each Asset